

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-377/ND/2017

In the matter of  
Pawar Enterprises  
Vs.  
Unitech Limited

....PETITIONER  
  
RESPONDENT

SECTION :  
Under Section 9 of IBC Code, 2016

Order delivered on 08.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Anurag Jain, Advocate

For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 30.1.2018.

- Sol -

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
08.1.2018